

Central Administrative Tribunal

Ernakulam Bench

Dated Monday the 26th day of February 1990

Present:

Hon. Shri N.V. Krishnan, Administrative Member
and

Hon. Shri N. Dharmadan, Judicial Member

ORIGINAL APPLICATION : 164/89

1. Smt. S. Saraswathy Ammal
2. Smt. K. Vilasini
3. Smt. P. Saraswathy
4. Smt. S. Jaysree
5. Shri K. Babu Jacob
6. Shri Thulaseedharanthe applicants

V.

1. Union of India rep. by the Secretary, Ministry of Communication, New Delhi
2. The Deputy Director, Office of the Dy Director of Accounts(P), Kerala Circle, Trivandrum.
3. The Post Master General, Kerala Circle, Trivandrum
4. J. Muraleedharan Pillai, Junior Accountant O/o D.D. of Accounts (P), Trivandrum.
5. M.P. Sankaranarayanan
6. Smt. Santha A Nair
7. P.R. Ramachandran
8. P. Gopalakrishnan
9. M. Bhaskaran
10. S. Veerapudran
11. E.A. Sekharan Nair
12. K. Vasudevan Unni

...../

13. N.B. Ramesh Kumar

14. K.V. Sivaprasad

...the respondents

Mrs. Daya K Panicker, Advocate for the applicant

Mr. P.V. Madhavan Nambiar, SCGSC for the respondents 1-3

Mr. E.V. Philip, Advocate for the respondents 11 to 14

JUDGMENT

Per Shri N. Dharmadan, Judicial Member

○ Six applicants in this application working as Junior Accountants in the Office of the second respondent approached this Tribunal challenging the seniority list prepared by the Deputy Director of Accounts, Kerala Postal Circle, Trivandrum. Similar matter has already been heard and disposed of by the Tribunal in OA-K.576/88 and OA-K.580/88 on the basis of the statements filed by the Senior Central Government standing Counsel on behalf of the respondents.

2. Similar statement has been filed in this case also. In the statement it has been stated that the respondents 1 to 3 have revised the seniority of all Junior Accountants, ^{in Trivandrum office.} The revised seniority list was circulated under circular No.1401/Admn.I/E.I./52 dated 17.3.1989. It is admitted that in the said seniority list the applicants were placed senior to the respondents

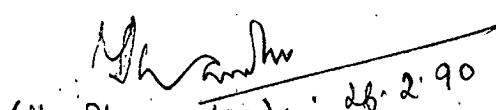
4 to 14. Since the prayer's of the applicants have been met aforesaid by the issue of the refixed seniority list, the application

has become infructuous.

3. As regards the respondents 4 to 14, we are of the view that if they have any grievance against the refixed seniority list, they ^{are} at liberty to move appropriate forum, as may be advised.

4. Recording the statement of the Central Government Counsel, we close the application.

There is no order as to costs.


(N. Dharmadan)

Judicial Member

26.2.90


(N.V. Krishnan)

Administrative Member

26.2.1990

ganga